

**Shri. Parambir Singh,  
IPS (MH : 1988) Placing  
him under suspension**

**Government of Maharashtra  
Home Department  
Government Order No.: ENQ-2021/C.R.472/POL-2**

2nd floor, Mantralaya Main Bldg.,  
Madame Cama Road, Hutatma Rajguru Chowk, Mumbai-32  
Date: 02 December, 2021

**Read -**

- 1. Letter from Director General of Police, Maharashtra State, Mumbai having No.:**  
पोमसं/1अ-6/22-4/दा.गु.मा.(पी.बी.सिंह व इतर)/71/2021, Dated 12 August, 2021.
- 2. Letter from Director General of Police, Maharashtra State, Mumbai having No.:**  
पोमसं/1अ-6/22-4/दा.गु.मा.(पी.बी.सिंह व इतर)/71/2021, Dated 03 November, 2021.

**ORDER :**

WHEREAS, an offence has been registered at Marine Drive Police station, Mumbai City vide crime No. 299/2021 under Section 387, 388, 389, 403, 409, 420, 423, 464, 465, 467, 468, 471, 120 (B), 166, 167, 177, 181, 182, 193, 195, 203, 209, 210, 347, 109, 110, 111, 113 of Indian Penal Code against Shri. Parambir Singh, IPS (MH : 1988);

AND WHEREAS, another offence has been registered at Bazarpet Police station, Kalyan, Thane vide crime No. 105/2021 under Section 3 (1) (P) (Q) (R) of Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act, 1989, under section 7 (1) (a) (b) explanation-1B and explanation 1-1A of Protection of Civil Rights Act, 1955 and under section 109, 110, 111, 113, 120 B, 166, 167, 175, 177, 181, 182, 193, 195, 196, 203, 211, 217, 218, 500 of Indian Penal Code and under section 22 T of The Maharashtra Police Act, 1951 against Shri. Parambir Singh, IPS (MH : 1988);

AND WHEREAS, another offence has been registered at Kopari Police station, Thane vide crime No. 176/2021 under Section 109, 110, 111, 113, 120 B, 166, 177, 203,

323, 504, 342, 364(A), 384, 385, 388, 389, 420, 34 of Indian Penal Code against Shri. Parambir Singh, IPS (MH : 1988);

AND WHEREAS, yet another offence has been registered at Thane Nagar Police station, Thane vide crime No. 151/2021 under Section 384, 386, 387, 389, 392, 324, 323, 504, 506, 506 (2), 109, 166, 120 B of Indian Penal Code and under section 3, 25 of The Arms Act, 1959 against Shri. Parambir Singh, IPS (MH : 1988);

AND WHEREAS, the Government of Maharashtra has decided to start the disciplinary proceedings against Shri. Parambir Singh, IPS (MH : 1988) in respect of certain irregularities and lapses committed by him including unauthorized absence from duty vide memorandum No. ENQ-2021/C.R.540/Pol-2, dated 02 December, 2021;

AND WHEREAS, the Government of Maharashtra is satisfied that it is necessary and desirable to place Shri. Parambir Singh, IPS (MH : 1988) under suspension in accordance with the Provision of Rule 3 (1) and 3 (3) of the All India Services (Discipline and Appeal) Rules, 1969;

NOW THEREFORE, in exercise of power conferred under the sub-rule (1) and sub-rule (3) of Rule 3 of the All India Services (Discipline and Appeal) Rules, 1969, the Government of Maharashtra hereby place the said Shri. Parambir Singh, IPS (MH : 1988) under suspension with immediate effect from the date of this order, until further order.

It is further ordered that during the period that this order shall remain in force, the said Shri. Parambir Singh, IPS (MH : 1988) shall be paid subsistence allowance, dearness allowance and other allowances as admissible under Rule 4 of All India Services (Discipline and Appeal) Rules, 1969, on production of certificate that he is not engaged in any other employment, business, profession or vocation. It is also ordered that during the period that this order shall remain in force, the headquarter of Shri. Parambir Singh, IPS (MH : 1988), shall be office of Director General of Police, Maharashtra State, Mumbai and he shall not leave the said headquarter without obtaining the permission of the Director General of Police, Maharashtra State, Mumbai. It shall not be permissible for him to accept any private employment or engage in any other trade or business during suspension. Any breach of this condition shall be treated as an act of misconduct rendering him liable for disciplinary action.

This Government order of Maharashtra Government is available at the website [www.maharashtra.gov.in](http://www.maharashtra.gov.in). Reference no. for this is 202112021436292529. This order has been signed digitally.

**By order and in the name of the Governor of Maharashtra.**

**VENKATESH  
BHAT**

Digitally signed by VENKATESH BHAT  
DN: c=IN, o=GOVERNMENT OF MAHARASHTRA, ou=HOME  
DEPARTMENT, postalCode=400032, st=Maharashtra,  
2.5.4.20=5f0272b97156a5d2812bad6725ca46fb2671d1da08208cddd  
6677fac0afd6bf2,  
pseudonym=4BD2A00BD54D7705C239CA2A5785A87EDE4514EC,  
serialNumber=6E277C9088A4CB8B53E535A4642A6800B908C5DBD  
B3A63175760874EBA717AE1, cn=VENKATESH BHAT  
Date: 2021.12.02 16:55:07 +05'30'

**(Venkatesh Bhat)**

Joint Secretary to the Government of Maharashtra

**To,**

**Shri. Parambir Singh, IPS (MH : 1988)**

(Through Director General of Police, Maharashtra State, Mumbai)

**Copy forwarded to:**

1. The Secretary to the Government of India, Ministry of Home Affairs, New Delhi (By letter)
2. The Director General and Inspector General of Police, Maharashtra State, Mumbai, (with two spare copies)

He is requested to serve the original copy of Govt. Order on Shri. Parambir Singh, IPS (MH : 1988) and obtain his dated signature on accompanying spare copy as an acknowledgement receipt of the order and return it to the Government

3. Commandant General of Home Guards, Maharashtra State, Mumbai.
4. The Home Department (Desk Pol-1 ), Mantralaya, Mumbai-32
5. The Home Department (IPS Cell), Mantralaya, Mumbai-32
6. Select File (Desk Pol-2)